

**BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

ORIGINAL APPLICATION NO. 70 OF 2022

IN THE MATTER OF:

CHANDAN SURYAKANT
KHORJUVEKAR

... APPLICANT

VERSUS

GOA COASTAL ZONE
MANAGEMENT AUTHORITY &
ORS.

**...
RESPONDENTS**

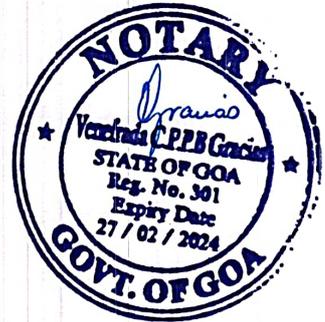
**COUNTER AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)

ORIGINAL APPLICATION NO. 70 OF 2022



IN THE MATTER OF:

CHANDAN SURYAKANT
KHORJUVEKAR

... APPLICANT

VERSUS

GOA COASTAL ZONE
MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS

**COUNTER AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Dr. Sneha S. Gitte (IAS), adult, being the Member Secretary of the Goa Coastal Zone Management Authority, having office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 4 Goa Coastal Zone Management Authority (hereinafter referred to as GCZMA) and as such am aware of the facts and circumstances from which the present Application arises. The present Counter Affidavit is being filed based upon the documents and records available in my office.
2. I say that nothing in the present Affidavit may be deemed to be any admission of the contents of the above-captioned Application, unless the same is categorically admitted

Gitte



herein. I further submit that nothing in the above-captioned Application may be deemed to have been admitted for want of specific denials.

3. The answering Respondent has previously filed a short Affidavit-in-Reply dated 18.10.2022 and an Additional Affidavit dated 05.01.2023 before this Hon'ble Tribunal. The answering Respondent craves leave of this Hon'ble Tribunal to refer to and rely upon the aforesaid Affidavits. The contents of the aforementioned Affidavits may kindly be read as part of the present Counter Affidavit. The contents of the aforesaid Affidavits are not reproduced in the present Counter Affidavit for the sake of brevity.
4. The Applicant has filed the above-captioned Original Application *inter alia* seeking the following reliefs against the answering Respondent GCZMA:
 - (A) a direction to conduct a site inspection into the alleged illegal/ongoing construction in Survey No. 211/2-A of Village: Mandrem on Mandrem Beach, Taluka: Pernem, District: North Goa [hereinafter referred to as the ***Subject Property***]. The Applicant has also sought directions for the issuance of a stop-work order and the submission of a report including the answering Respondent's approval, site plan, survey plan, and other documents submitted by private Respondents; and

Attie

(B) a direction to submit a report on the availability of the text of the consents/approvals (including conditions) granted by the answering Respondent for shacks, huts, tents, cottages, and events in private lands in the entire State of Goa on the answering Respondent's official website.



In addition to the aforesaid reliefs sought specifically against the answering Respondent GCZMA, the Applicant has also *inter alia* prayed for this Hon'ble Tribunal to pass an order on the illegality or legality of the construction being made or already made on the Subject Property.

6. The issue in the above-captioned Application originally arises from the complaint dated 14.07.2022 lodged by the Applicant before the answering Respondent. By the said complaint, the Applicant had raised grievances regarding the construction of certain structures being constructed on the Subject Property. The Applicant averred that the said structures contained heavy steel materials and concrete cement plinth of permanent nature.
7. By his e-mail dated 15.07.2022 addressed to the answering Respondent, the Applicant further brought pictures of the alleged illegal construction to the answering Respondent's notice.

The Applicant has annexed copies of the aforesaid complaint and e-mail to the above-captioned Application as

Bitte

ANNEXURE-A3 (colly). The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.

8. At the outset, before addressing the aforesaid complaint of the Applicant, it is submitted that the answering Respondent has issued the following permissions and approvals to Respondent Nos. 4 to 8 to construct the structures mentioned hereunder:



8.1. A permission/approval dated 09.06.2021 was issued to Respondent No. 4 (M/s. Lucky Realtech Pvt. Ltd.) for erecting temporary shacks, cottages, huts and reception having total area of 1,500 sq. m.

8.2. A permission/approval dated 09.06.2021 was issued to Respondent No. 5 (Mr. Pankaj Chopra) and Respondent No. 6 (Mrs. Goldy Chopra) for erecting temporary shacks, cottages and reception having total area of 800 sq. m.

8.3. A permission/approval dated 09.06.2021 was issued to Respondent No. 7 (Mr. Satyam Thakral) for erecting temporary 2 shacks and 15 huts/cottages consisting of 30 rooms.

The answering Respondent has annexed copies of the aforesaid permissions/approvals dated 09.06.2021 along with the site plans to its Affidavit dated 05.01.2023 as **ANNEXURE R-1, ANNEXURE R-2 and ANNEXURE**

Ditle

R-3, respectively. The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.

- 8.4. A permission/approval dated 23.07.2021 was issued to Respondent No. 8 (Mr. Rajendra Kumar Kamra) for erecting temporary 21 cottages and 1 restaurant having total area of 800 sq. m.



A true copy of the permission/approval dated 23.07.2021 granted to Respondent No. 8 along with the site plan is annexed and is marked as **ANNEXURE – A**.

9. The answering Respondent took immediate cognizance of the Applicant's complaint dated 14.07.2022, and conducted a site inspection of the structures existing on the Subject Property on 27.08.2022. Accordingly, a report of the site inspection came to be prepared on 30.08.2022.

The answering Respondent has annexed a copy of the said site inspection report to its Affidavit dated 18.10.2022 as **ANNEXURE R-1**. The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.

10. During the aforesaid site inspection, the answering Respondent inspected the property developed by Respondent No. 4 (M/s. Lucky Realtech Pvt. Ltd.), the property named "Maargit Beach Resort" developed by

Bitte

Respondent No. 5 (Mr. Pankaj Chopra) with Respondent No. 6 (Mrs. Goldy Chopra), and another property being developed under the care of Respondent No. 7 (Mr. Satyam Thakral). The following table depicts the gist of the answering Respondent's findings in the aforesaid site inspection:

Sr. No.	Property	Structures	Findings
1.	M/s Lucky Realtech Pvt. Ltd. (construction in progress)	a) Cottage Blocks – 18 b) Restaurant – 01 c) Reception Block - 01	The project proponent has not exceeded the approval granted by the GCZMA and construction is permissible.
2.	Maargit Beach Resort (construction complete and resort is operational)	a) Cottage blocks – 24 b) Restaurant – 01 c) Reception block – 02 d) Wooden platform e) Concrete stormwater drain f) Swimming Pool	The project has approval of the GCZMA. However, structures (d) to (h) are unauthorised and recommended for demolition.



Bitte

		g) Compound Wall h) Structure next to the reception having two molded polyethylene water tanks	
3.	Satyam Thakral (construction is progress)	a) Cottage Blocks – 15 b) Restaurant – 01 c) Swimming Pool d) RCC platform e) Structure on eastern side f) RCC underground water tank	The project has approval of the GCZMA. However, Structures (c) to (f) are unauthorised and recommended for demolition.

11. In view of the aforesaid illegalities noticed in the Site Inspection Report, the answering Respondent issued a Show Cause Notice dated 18.10.2022 to Respondent Nos. 4 to 7.

The answering Respondent has annexed a copy of the Show Cause Notice dated 18.10.2022 to its Affidavit dated 05.01.2023 as ANNEXURE R-6. The answering Respondent craves the leave of this Hon'ble Tribunal to

Butte

refer to, and rely upon, the same during the course of oral submissions.

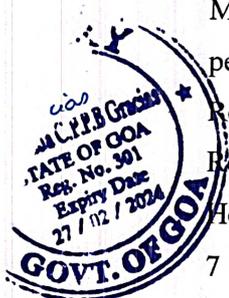
12. The answering Respondent thereafter considered Applicant's complaint dated 14.07.2022 during its 326th Meeting dated 27.10.2022. After hearing the parties and perusing the aforesaid site inspection report, the answering Respondent decided to drop the proceedings with respect to Respondent No. 4 (M/s. Lucky Realtech Pvt. Ltd.). However, proceedings with respect to Respondent Nos. 4 to 7 were continued and the answering Respondent decided to issue fresh notices against them.

The answering Respondent has annexed a copy of the minutes of its 326th Meeting dated 27.10.2022 to its Affidavit dated 05.01.2023 as ANNEXURE R-4. The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.

13. The answering Respondent noticed an error in the aforementioned Minutes of its 326th Meeting. Thus, it issued a Corrigendum/Addendum dated 18.11.2022 correcting the said Minutes to be substituted by the following:

"The authority after hearing the both parties and after perusing the joint site inspection decided to drop the proceedings in respect of M/s Lucky Real Tech Pvt Ltd"

Bitte





The answering Respondent has annexed a copy of the minutes of its 326th Meeting dated 27.10.2022 to its Affidavit dated 05.01.2023 as ANNEXURE R-4. The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.

14. The above-captioned Application was thereafter listed before this Hon'ble Tribunal on 23.12.2022. After hearing the Applicant, this Hon'ble Tribunal, *vide* its order dated 23.12.2022, was pleased to direct the answering Respondent to inspect the site of Respondent No. 8 (Mr. Rajendra Kumar Kamra). In compliance with the said order of this Hon'ble Tribunal, the answering Respondent conducted a site inspection of Respondent No. 8's property on 03.01.2023.
15. A Site Inspection Report dated 10.01.2023 was prepared pursuant to the aforesaid inspection. The said report indicated the existence of several structures existing on Respondent No. 8's property within a distance of 0 – 200 metres or within 200 – 500 metres of the High Tide Line. Other structures, such as a laterite stones compound wall, were also found during the inspection.

A true copy of the Site Inspection Report dated 10.01.2023 is annexed and is marked as ANNEXURE – B.

Bittu



16. In view of the aforesaid illegalities noticed in the Site Inspection Report dated 10.01.2023, the answering Respondent issued a Show Cause Notice dated 02.03.2023 to Respondent No. 8.

A true copy of the Show Cause Notice dated 02.03.2023 is annexed and is marked as **ANNEXURE – C**.

17. The answering Respondent considered the Applicant's complaint again during its 334th Meeting on 09.03.2023. After hearing all parties, the answering Respondents decided to bifurcate the cases and hear the Respondents individually.

A true copy of the relevant extracts of the answering Respondent's 334th Meeting dated 09.03.2023 is annexed and is marked as **ANNEXURE – D**.

18. The answering Respondent further considered the Applicant's complaint during its 336th Meeting on 21.03.2023. After hearing the parties, the matter was posted for filing of replies by Respondent Nos. 5 and 7.

A true copy of the relevant extracts of the answering Respondent's 336th Meeting dated 21.03.2023 is annexed and is marked as **ANNEXURE – E**.

19. The matter was listed again for consideration before the answering Respondent during its 338th Meeting on 05.04.2023. After the parties filed their pleadings, the

Ante



answering Respondent posted the respective matters to 13.04.2023 for arguments. The answering Respondent undertakes to file the Minutes of the 338th Meeting dated 05.04.2023 on record once they have been finalized.

20. The matters were last considered by the answering Respondent during its 340th Meeting dated 13.04.2023. At the request of the parties, the answering Respondent posted the matter for final arguments on 04.05.2023. Thus, the proceedings against the Respondents have now been posted to 04.05.2023. The answering Respondent undertakes to file the Minutes of the 340th Meeting dated 13.04.2023 on record once they have been finalized
21. In the meanwhile, the Applicant has challenged the answering Respondent's decision to drop proceedings against Respondent No. 4 (M/s. Lucky Realtech Pvt. Ltd.) before this Hon'ble Court *vide* Appeal No. 12 of 2023.
22. It is submitted that the answering Respondent is seized of the issues raised in the above-captioned Application and is yet to arrive at a final conclusion on the legality of the structures of Respondent Nos. 5 to 8. After the answering Respondent has concluded proceedings, any party aggrieved by the final decision of the answering Respondent is entitled to approach this Hon'ble Tribunal by way of an appeal under the National Green Tribunal Act, 2010. Thus, the present Application is premature and deserves to be dismissed.

Bitte



23. With respect to prayer clause (C) of the above-captioned Application, it is submitted that the answering Respondent routinely publishes the minutes of all of its Meetings on its official website. Such minutes contain details about approvals and permissions granted by the answering Respondent. In any case, any person intending to avail copies of any approvals or permissions granted by the answering Respondent is entitled to file the requisite applications under the Right to Information Act, 2005. The answering Respondent, being a public authority under the said Act, is duty-bound to furnish all such information.

PARA-WISE REPLY TO THE APPLICATION

24. The contents of Para. 1 are matters of record and do not warrant any further reply.
25. With respect to the contents of Para. 2, it is reiterated that the answering Respondents has taken cognizance of the complaint made by the Applicant and is in the process of passing a final decision on the legality of the structures constructed by Respondent Nos. 5 to 8. Thus, the contents of Para. 2 do not warrant any response at present.
26. The contents of Para. 3 are matters of record and do not warrant any response.
27. The contents of Para. 4 are matters of record and do not warrant a reply. However, it is again submitted that the minutes of all Meetings in which the answering Respondent

Bitte



decided to grant permissions/approvals to the Respondents are public documents that are readily available on the website of the answering Respondent. Thus, the Applicant was entitled to avail copies of the same by filing a requisite application with the answering Respondent in this regard.

28. The contents of Para. 5 are wholly incorrect and are strongly denied. The answering Respondent has always been prompt in addressing the complaint of the Applicant. It has issued show cause notices to the Respondents and is currently in the process of considering the legality of the structures built by them on the Subject Property.

REPLY TO THE GROUNDS

29. The contents of Ground 6 (1) and (2) are matters of record and do not warrant any response.
30. The contents of Ground 6 (3) are denied. The permissions granted by the answering Respondent are in compliance with the relevant statutory provisions, including the Coastal Zone Regulations, 2011.
31. The contents of Ground 6 (4) do not warrant any response at present since they pertain to the legality of the construction carried out by the Respondents, which the answering Respondent is still considering.
32. The contents of Ground 6 (5) are matters of record and do not warrant any reply by the answering Respondent.

Butte

33. In view of the aforesaid, it is submitted that the answering Respondent is still seized of the complaint made by the Applicant, because of which the above-captioned Application is premature and deserves to be dismissed. No other prayer made in the Application survives against the answering Respondent. Thus, the above-captioned Application may kindly be dismissed.



Gitle
DEPONENT
MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

VERIFICATION

I, the abovenamed Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

Verified at Panaji, on this 20th day of April, 2023.

IDENTIFIED BY:



Gitle
DEPONENT
MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

Solemnly affirmed before me
Dr Sneha S. Gitle (IAS)

Who is identified before me by

_____ At Panjim - Goa

Sr. No. 079/04/2023/P

Date. 20/04/2023

Gracias
Venefrada **C.P.P. B. Gracias**
Advocate & Notary Goa State

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment, and Climate Change (Govt. of Goa)
4th Floor, Dempo Tower, Patto Plaza,
Panaji-Goa. 403001
Website:www.czma.goa.gov.in

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/20-21/68/585

Dated:23/07/2021

To,

Mr. Rajendra Kumar Kamra,
H.No.76, 3rd Floor, Pocket 27,
Sector-24, North West, Delhi- 110085

Sub: Permission/Approval for erection of temporary 21 Cottages and 1 Restaurant/Reception in the property bearing Survey No. 211/2-A(part), Plot M-I, Plot 23, Plot 24 of Mandrem Village, Pernem Taluka in terms of CRZ Notification, 2011 as amended.

**Ref: 1. Your application no. nil dated 14/06/2021.
2. CRZ Notification, 2011 as amended from time to time.**

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 264th GCZMA Meeting held on 06/07/2021 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of temporary 21 Cottages and 1 Restaurant/Reception made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 211/2-A (part), Plot M-I, Plot 23, Plot 24 of Mandrem Village, Pernem Taluka, Goa. A shack & huts having an total area of 1217.00 sq.mtrs is approved (as per enclosed plan) subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesaid conditions.

-2-

8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.

-3-

17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.'
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3rd May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.

-4-

27. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,



(Dasharath M Redkar)

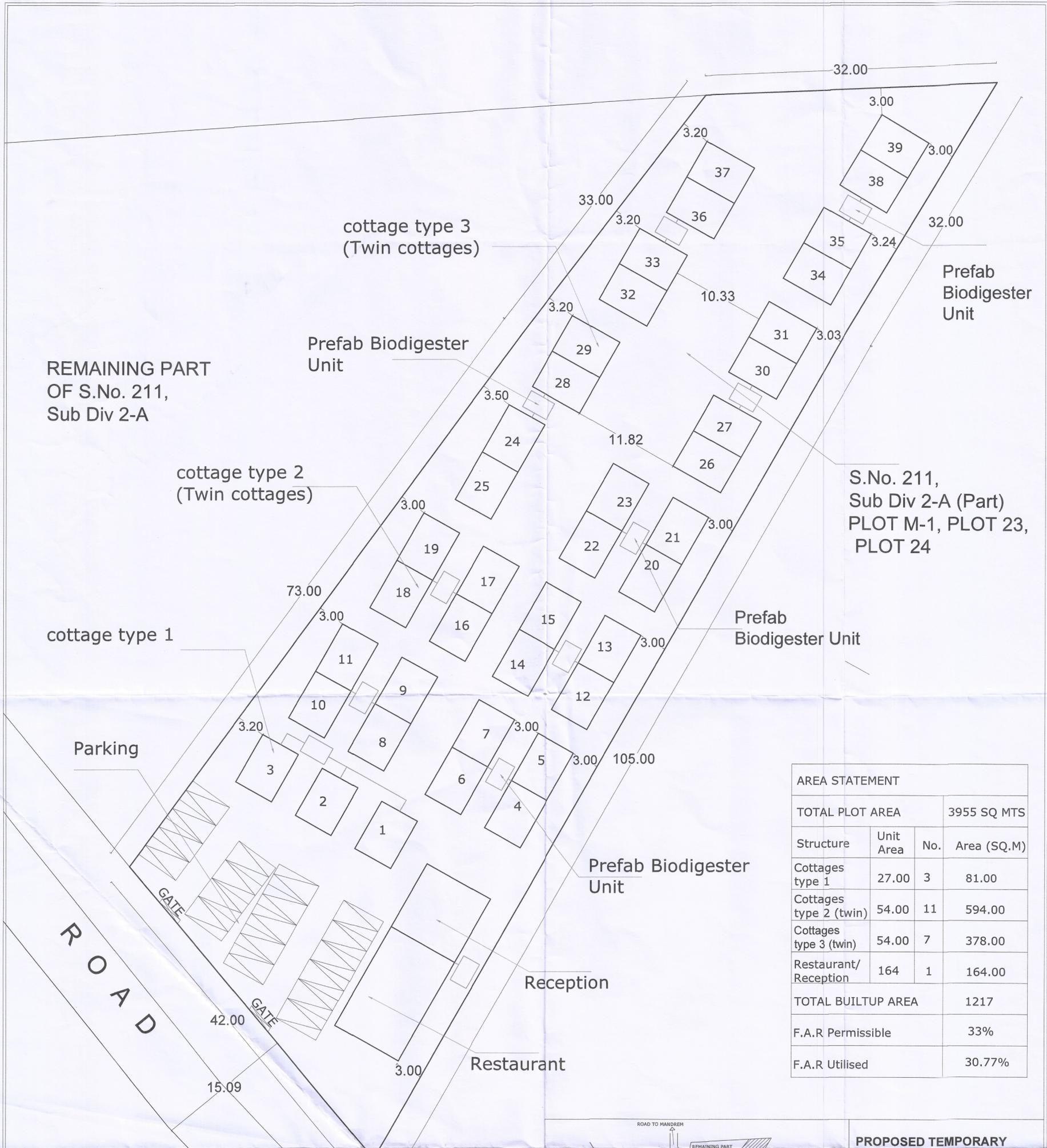
Member Secretary (GCZMA)

o/c

Encl: As above

Copy to:

1. **P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.**
2. **The Chairman, District Level Committee, Collectorate building, Panaji-Goa for kind information.**
3. **The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.**
4. **The Member Secretary, Goa State Pollution Control Board, Saligao Goa..... for information and necessary action.**
5. **The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.**
6. **The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information**
7. **The Secretary, Village Panchayat of Mandrem, Pernem Talukafor information and necessary action.**



AREA STATEMENT			
TOTAL PLOT AREA		3955 SQ MTS	
Structure	Unit Area	No.	Area (SQ.M)
Cottages type 1	27.00	3	81.00
Cottages type 2 (twin)	54.00	11	594.00
Cottages type 3 (twin)	54.00	7	378.00
Restaurant/ Reception	164	1	164.00
TOTAL BUILTUP AREA		1217	
F.A.R Permissible		33%	
F.A.R Utilised		30.77%	

REMAINING PART OF S.No. 211, Sub Div 2-A



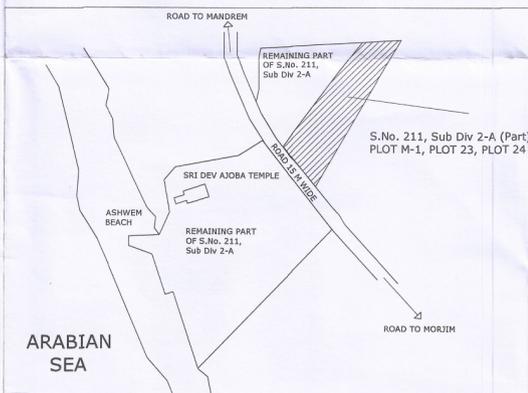
SITE PLAN

Ref No. GCMZ/MI/shack-Hut cott-tent/20-21/05/555
dt 23/07/2021

SCALE- 1 : 300



ALL DIMENSIONS ARE IN METERS



LOCATION PLAN
NOT TO SCALE

PROPOSED TEMPORARY WOODEN COTTAGES, RESTAURANT AND ALLIED STRUCTURES FOR MR. RAJENDER KUMAR KAMRA, IN THE PLOT BEARING SURVEY No. 211, SUB DIV 2-A(PART) PLOT M-1, PLOT 23, PLOT 24, SITUATED AT MANDREM VILLAGE OF PERNEM TALUKA, NORTH GOA.

ARCHITECT JOGESH A TELI
REG. No. - AP/0084/2011

Architect's Signature

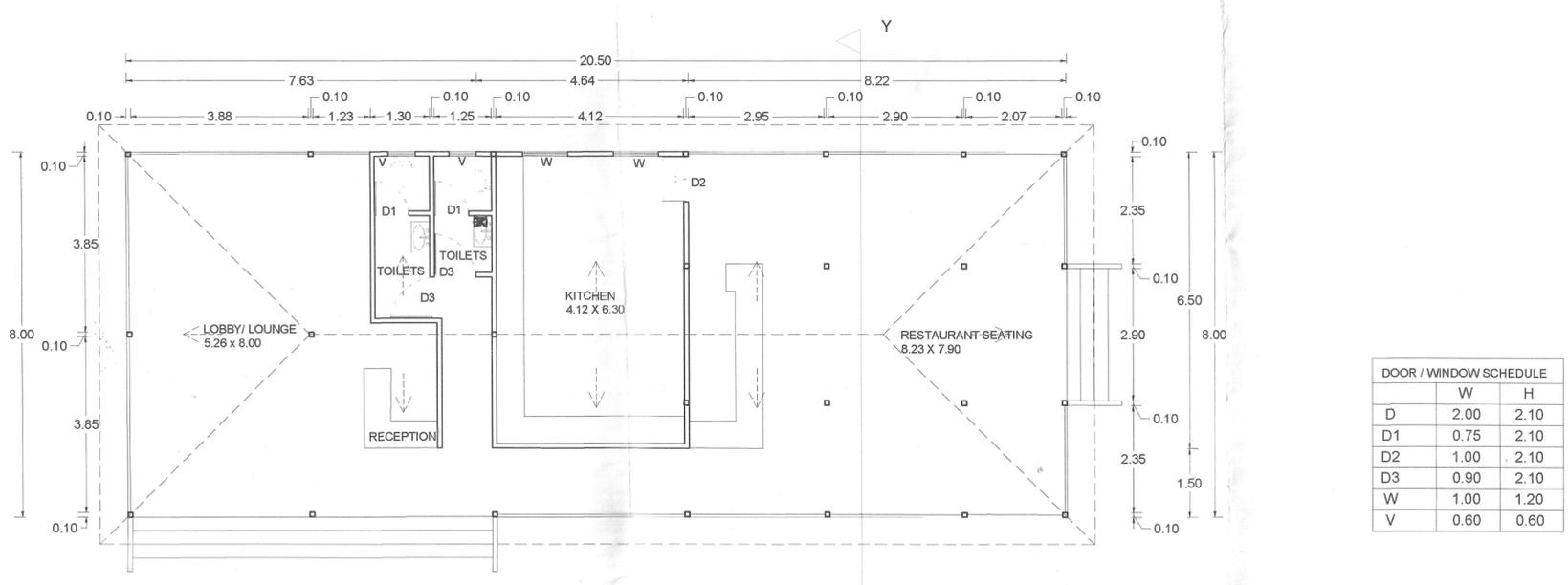
Rajender K

Owner's signature

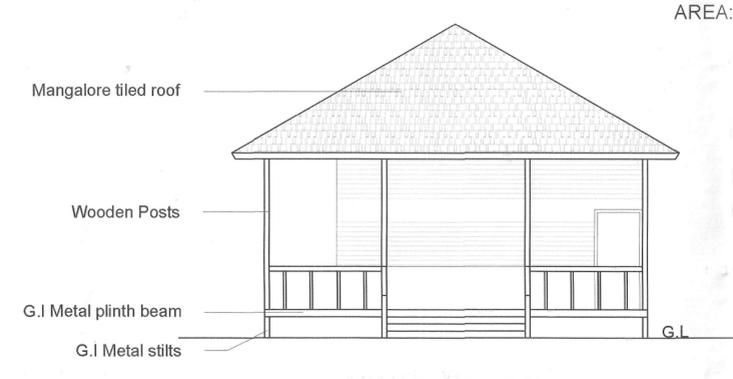
AYD architecture interior design landscape design solutions

Office No. 5, 2nd Floor, Magnum Chambers, Opp. St. Inez Church, Panaji - Goa, India 403 001

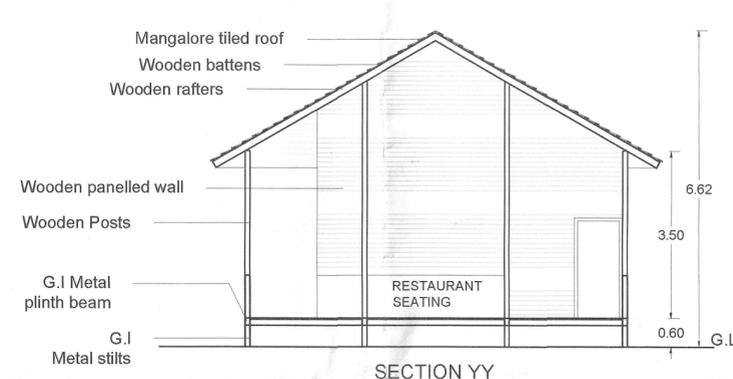
Ph: 888 88 30550
www.architectyogesh.com



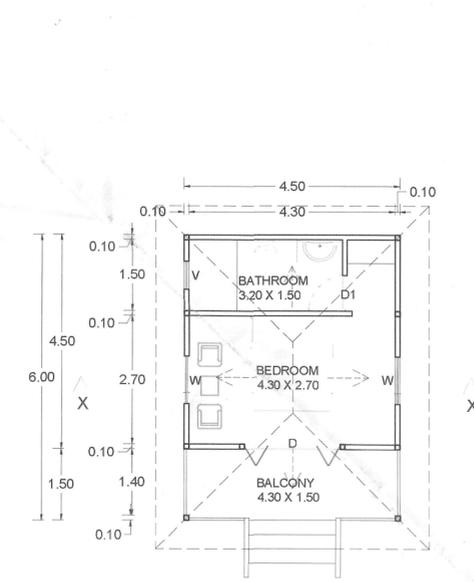
PLAN
RESTAURANT/ LOBBY
AREA: 164 SQ. M



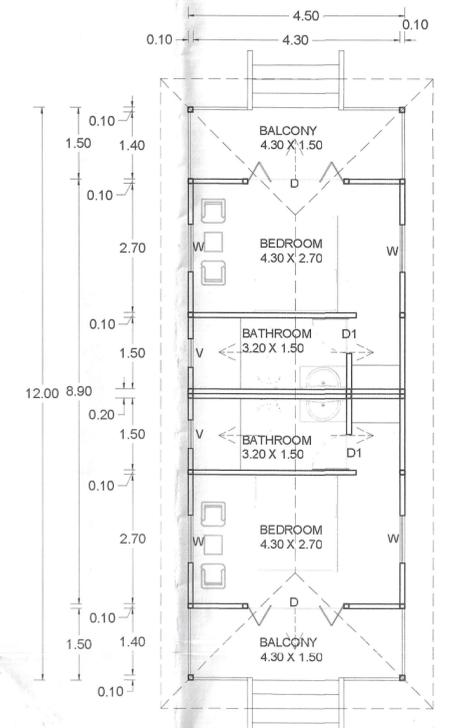
FRONT ELEVATION
RESTAURANT / LOBBY



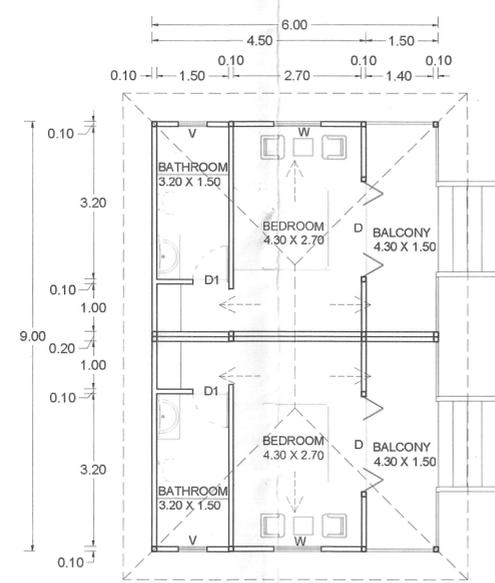
SECTION YY
RESTAURANT / LOBBY



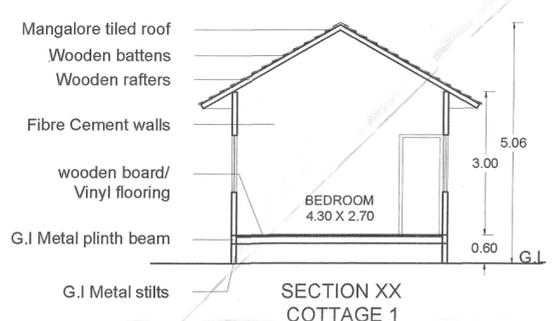
PLAN
COTTAGE 1
AREA: 27 SQ. M



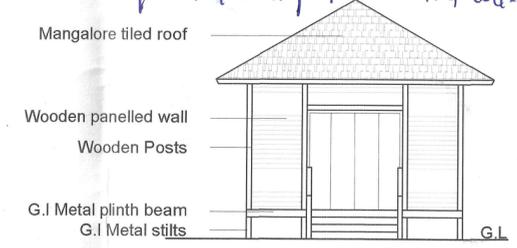
PLAN
COTTAGE 2
TWIN COTTAGE
AREA: 54 SQ. M



PLAN
COTTAGE 3
TWIN COTTAGE
AREA: 54 SQ. M



SECTION XX
COTTAGE 1



FRONT ELEVATION
COTTAGE 1

SCALE- 1 : 100
ALL DIMENSIONS ARE IN METERS



Ref No. *Goa/2021/23-107/2021*
dt *23/07/2021*

PROPOSED TEMPORARY
WOODEN COTTAGES,
RESTAURANT AND ALLIED
STRUCTURES FOR
MR. RAJENDER KUMAR
KAMRA, IN THE PLOT
BEARING SURVEY No. 211,
SUB DIV 2-A(PART) PLOT
M-1, PLOT 23, PLOT 24 ,
SITUATED AT MANDREM
VILLAGE OF PERNEM TALUKA,
NORTH GOA.

AYD architecture
interior design
landscape
design solutions

Office No. 5, 2nd Floor, Magnum Chambers,
Opp. St. Inez Church, Panaji - Goa,
India 403 001

Ph: 888 88 30550
www.architectyogesh.com

Yogesh
ARCHITECT YOGESH A TELI
REG. No. - AR / 0084 / 2011
Architect's Signature

Rajender
Owner's signature

SITE INSPECTION REPORT

As per the directions of the Hon'ble National Green Tribunal in Original Application 70/2022(WZ) [I.A. No.202/2022 & I.A 203/2022] in order dated 23/12/2022 and as per the direction of the Member Secretary, GCZMA vide Ref No. GCZMA/N/ILLE-COMPL/22-23/75/2191 Dated 02/01/2023. Accordingly the site inspection was carried out on 03/01/2023 at 4.30 p.m. onwards in the presence of the following parties in respect of Sy. No. 211/ 1-A of Village Ashwem, Mandrem of Pernem Taluka.

The following parties were present: -

1. Shri. Rajesh Harmalkar, F.S o/o DSLR, Panaji
2. Shri. Devendra Gaonkar, F.S o/o GCZMA, Panaji
3. Shri Balkrishna Surlakar F.S o/o GCZMA, Panaji
4. Shri. Kamal Takkar Representative of Respondent
5. Shri. Chandan Suryakant Khorjuvekar, Complainant Remain Absent

OBSERVATION AT LOCO

At the time of site inspection it was observed as under:-

1. The land in question is located opposite Ajoba Temple, Ashwem, Mandrem Village of Pernem Taluka surveyed property under Sy.no.211/2-A of Mandrem Village of Pernem Taluka.
2. As per present online computerized Form I & XIV records the name of Anand Giri Keni & 360 Degree media solution Private limited is recorded in the occupant's column admeasuring about 24,008 Sq.mtrs.
3. The Site Inspection was conducted by Shri. Rajesh Harmalkar, Field Surveyor attached to the office of Directorate of Settlement and Land Records, Panaji along with Shri. Devendra Gaonkar & and undersigned.
4. The detailed mapping of structures was carried out using Electronic Total Station in Survey No. 211/2-A of Mandrem Village of Pernem Taluka.



The details of the structure as shown in the below tabular column

Sr. No.	Sy.No./ sub.Div.	Name of Structure	Type of Structure	Details of Structure	Size of Structure & Height in metres	Remarks
1	211/ 2-A (part)	A	Ground Floor structure	Metal fabricated structure having bitumen roofing with bison panel walls erected on Concrete Plinth	13.47x 5.50m	Falls within 0 to 200.Mtr from HTL (CRZ-III)
2		B to E	G+1 Structure		9.11 x 9.14	
3		F			4.16 x 8.85	
4		G			9.36 x 8.85	
5		H			8.95 x 9.59	
6		I			Ground Floor structure	
7	211/ 2-A	J	Under-Ground Tank	Under-ground tank Constructed with Laterite stone Masonry And Covered with R.C.C Slab	6.21x3.37	Partly Falls within 0 to 200.Mtr & Partly falls in 200 from HTL (CRZ-III)
8		K	G+1 Structure	Metal fabricated structure having bitumen roofing with bison panel walls erected on Concrete Plinth.	9.52 x 9.04	
9		L	G+1 Structure	Metal fabricated structure having bitumen roofing with bison panel walls Erected on Concrete Plinth.	9.04 x 9.97	Falls within 0 to 200.Mtr from HTL (CRZ-III)
10		M			4.20 x 9.02	
11		N to P			9.04 x 9.65	
12		Q			9.04 x 9.33	
13		R			4.51 x 9.04	
14		S			Concrete Plinth	
15		T	Ground Floor structure	Metal fabricated structure having bitumen	17.37 x 8.26	

ABM

				roofing with bison panel walls Erected on Concrete Plinth.		
16		U,W	Concrete Footpath	Concrete Footpath Constructed on ground with Rubble packing.		Falls within 0 to 200.Mtr from HTL (CRZ-III)
17		V	Swimming Pool	Swimming Pool Constructed Below the Ground with Laterite Stone masonry	18.02x6.46	

1. A laterite stones compound wall is constructed on the North-Eastern Side of the Land in question abutting to Sy. No.211/2-A-1 and other is Constructed on the North-western Side of the Land in question part in Survey No. 211/2-A (part).
2. A shed net fencing over metal pipes fixed with metal gate is erected on the Southern Side of Land in question part in Survey No. 211/2-A (part).


(Balkrishna Surlakar)
Field Surveyor
GCZMA

Place: Panaji

Date: 10/01/2023.

SITE PLAN

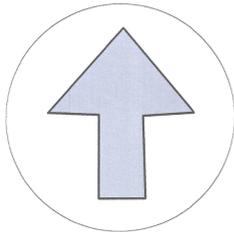
As per the order dated 23/12/2022 of Hon'ble National Green Tribunal Western zone Bench,Pune in O.A.No.70/2022(WZ) [I.A.202/2022 & I.A.No.203/2022] in respect of S.No./ Sub Div. No.211/2-A of Village Mandrem of Pernem Taluka.

Scale :1:1000

NOTE:-

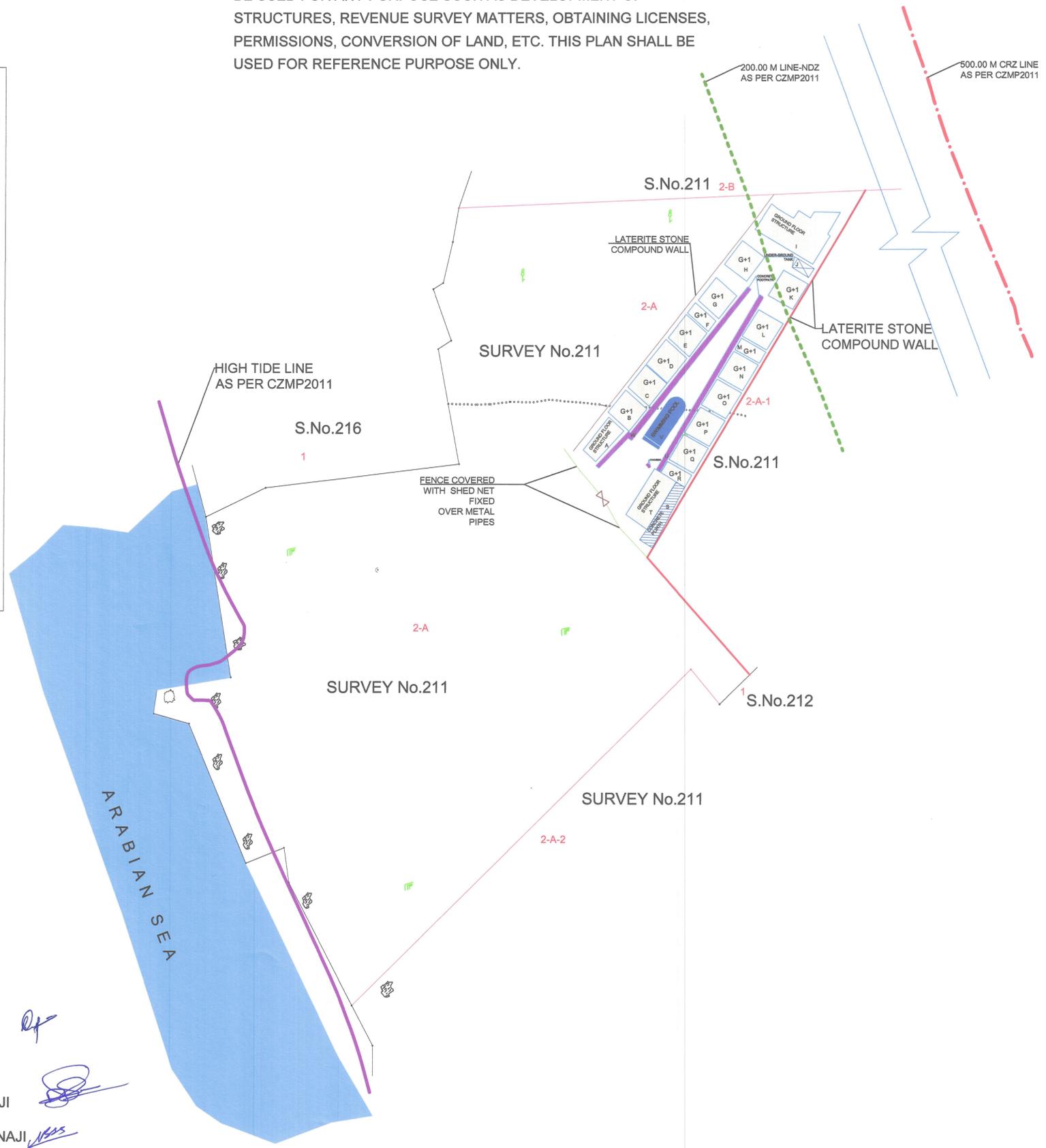
THE LEGALITY / ILLEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.

N



LEGEND:-

-  New structure
-  Concrete Footpath
-  Concrete Plinth
-  Swimming Pool
-  Compound Wall
-  Fence
-  Gate
-  Chamber
-  Under-Ground tank
-  High Tide Line as per CZMP2011
-  200.00 Line-NDZ as per CZMP2011
-  500.00 CRZ LINE as per CZMP2011



Assisted By

RAJESH HARMALKAR (F.S.) O/O DSLR,PANAJI

Surveyed & Prepared by

DEVENDRA GAONKAR (F.S.) O/O GCZMA,PANAJI

BALKRISHNA SURLAKAR (F.S.) O/O GCZMA,PANAJI

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)
4th floor, Dempo Towers, Patto, Panaji-Goa
czma.goa.gov.in

Ref.No.GCZMA/N/ILE-Comp/22-23/75/2744 Dated:02/03/2023

SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, upon the direction of the Hon'ble High Court in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn.

AND WHEREAS, upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No.	Sy. No./Sub. Div.	Name of the Violator	Name of Structure	Type of Structure	Details of Structure	Size of Structure & Height in metres	Remarks
1	211/2-A (part)	Rajendra Kamra	A	Ground Floor Structure	Metal fabricated structure having bitumen roofing with bison panel walls erected on Concrete Plinth	13.47×5.50m	Falls within 0 to 200.Mtr from HTL (CRZ-III)
2			B to E	G+1 Structure		9.11×9.14	
3			F			4.16×8.85	
4			G			9.36×8.85	
5			H			8.95×9.59	
6			I	Ground Floor Structure		21.76×18.76	
7			J	Under-Ground Tank	Under - ground tank constructed	6.21×3.37	

H/c
copy
for R.V.Kamra

				with Laterite stone Masonry and covered with R.C.C. Slab		
8		K	G+1 Structure	Metal fabricated structure having bitumen roofing with bison panel walls erected on Concrete Plinth	9.52×9.04	Partly falls within 0 to 200 Mtr & Partly falls in 200 to 500 from HTL (CRZ-III)
9		L	G + 1 Structure	Metal fabricated structure having bitumen roofing with bison panel walls Erected on Concrete Plinth	9.04×9.97	Falls within 0 to 200 Mtr from HTL (CRZ-III)
10		M			4.20×9.02	
11		N to P			9.04×9.65	
12		Q			9.04×9.33	
13		R			4.51×9.04	
14	211/2-A	S	Concrete Plinth	Concrete Plinth constructed with Laterite StoneMasonry	22.08×4.81	
15		T	Ground Floor Structure	Metal fabricated structure having bitumen roofing with bison panel walls erected on concrete plinth	17.37×8.26	Falls within 0 to 200 Mtr from HTL (CRZ-III)
16		U.W	Concrete Footpath	Concrete footpath constructed on ground with rubble packing		
17		V	Swimming Pool	Swimming pool constructed below the ground with laterite stone masonry	18.02×6.46	
				A laterite stones compound wall is constructed on the North-Eastern Side of the Land in question abutting to Sy.		

				No. 211/2-A-1 and other is Constructed on the North – Western Side of the Land in question part in Survey No. 211/2-A (part)	
				A shed net fencing over metal pipes fixed with metal gate is erected on the Southern Side of Land in question part in Survey No. 211/2-A(part).	

AND WHEREAS, all proposed ‘construction / re-construction / development / repair’ and other permissible activities between 100 mts. from the River, and 500 mts of the Sea require the prior approval of the GCZMA under the CRZ Notification, 2011.

AND WHEREAS, the alleged construction/ activity appears to be without any prior approval of GCZMA as required under CRZ Notification, 2011.

NOW THEREFORE, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3975 (E) dated 31/10/2019 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to **SHOW CAUSE** as to why the **APPROVAL GRANTED TO YOU SHOULD NOT BE WITHDRAWN** and a direction to demolish the structures and to restore the land to its original condition should not be issued to you.

FURTHER TAKE NOTE THAT, you are required to file your reply alongwith compliance report and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4th Floor, Dempo Towers Patto, Panaji- Goa on or before **09/03/2023**.

Further you directed to remain present for the personal hearing or depute your duly authorized representative with all the documents, approved site plans and other

related documents if any in support of your case/ structure before the Authority, 4th floor, Dempo Towers Patto, Panaji- Goa Please on **09/03/2023 at 3.30pm onwards** take note that if you fail to submit your reply/appear along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.

Geeta S. Nagvenkar
02/03/2023

(Dr. Geeta S. Nagvenkar)
Member Secretary (GCZMA)

O/C

To,

1. Rajendra Kamra, r/o *Mandrem Village, Pernem Taluka, Also at: H.NO.76, D Floor, Sector -24, Rohini, Delhi - 110085.*
2. The Talathi, Village Panchayat of Mandrem to Serve Copy of this Show cause Notice of Rajendra Kamra and submit compliance report of service.

Copy to:

1. **The Collector & District Magistrate (North), Office of the Collector (North), Panaji -Goa... for information and necessary action.**
2. **The Dy.Collector & S.D.O of Pernem having office at Pernem Bardez - Goa.... for information and necessary action.**
3. **Mr. Chandan Suryakant Khorjuvekar**, resident of House No. 98/9, Bandir waddo, Anjuna Bardez Goa.

MINUTES OF THE 334TH MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 09/03/2023 at 03.00 PM IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO, PANAJI-GOA

The 334th Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment) on 09/03/2023 (Thursday) at 03.00 p.m. in the Conference hall, Fourth floor, Dempo Tower, Patto, Panaji - Goa.

The following members were present for the meeting on 09/03/2023:

1. Secretary, Environment & Climate Change/Chairman (GCZMA)
2. Representative on behalf of Director, Department of Tourism, Panaji Goa
3. Representative on behalf of Principal Chief Engineer, PWD, Panaji Goa
4. Representative on behalf of Chief Engineer, WRD, Porvorim, Goa
5. Dr. Sushant S. Naik, Expert Member (GCZMA)
6. Mrs. Radha Rao, Expert Member (GCZMA)
7. Shri Ganesh B. Velip, Expert Member (GCZMA)
8. Director, Environment & Climate Change/Member Secretary (GCZMA)

At the outset, the Chairman (GCZMA) welcomed the Members of GCZMA present for the meeting and thereafter the following agenda items were taken up for discussion and decision.

Item No.1

Case No.1.1

To decide on complaint from Prashant P. Naik against family members of Shri Shnau V.Parulekar R/o Gudem-Juval waddo near Bhingheshwar Temple, Siolim Bardez Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 24/11/2021 from Prashant P. Naik R/o Dina Hsg.Complex, FF4, B.B.Borkar Road, Alto Porvorim Goa against family members of Shri Shnau V.Parulekar R/o Gudem-Juval waddo near Bhingheshwar Temple, Siolim Bardez Goa.

During 328th GCZMA meeting held on 02/02/2023. The Complainant Mr. Prashant Naik present in person. The Respondent was absent.

house. (It is a ground floor having dimensions with 11.70mts x 16.20mts). There exists G+2 (guest house) RCC structure. The property is compounded with masonry compound wall. There exist three masonry structures, roof of which is covered with GI sheets and also exist temporary shed with GI sheet roofing. There were two water wells in the property”.

Proceeding: Advocate Jayant Karn appeared for the Complainant. Advocate Jose Souza appeared along with the Respondent. The Respondent sought time.

Decision: The Authority after hearing both the parties decided to post the matter to 23/03/2023 at 3.00 pm.

Case No.1.11

To decide on Complaint from Mr. Manuel F. Rodrigues, with regard to leveling of sand dunes, cutting of trees and uprooting of beach vegetation in property surveyed under No. 53/5 of Village Velsao, Salcete, Goa

Background: Mr. Manuel F. Rodrigues, H.No. 279, Primeiro Waddo, Velsao-Goa Complaint dated 11/10/2022 from, with regard to leveling of sand dunes, cutting of trees and uprooting of beach vegetation in property surveyed under No. 53/5 of Village Velsao, Salcete, Goa.

The site was inspected by team of officials consisting of Engineers and Field surveyors of GCZMA on 06/01/2023. The Engineers and Field surveyors of GCZMA has submitted a report interalia noting there is masonry structure covered with GI sheets of size 5.2m x 9.1m x 3.1m approximately, filing of mud (red murrum) 5.4m x 4m approximately blocking the path of natural drainage and beach vegetation is destroyed in Survey no.53/5 village Velsao, Salcete-Goa. Further the report also observed 14 (no's) of concrete RCC footings in Survey no.53/5 village Velsao, Salcete-Goa.

Proceeding: No one appeared for the hearing.

Decision: The Authority decided to issue fresh hearing notices to the party.

Case No.1.12

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, Anjuna Bardez Goa against Mr. Pankaj Chopra, and Sayam Thakral, through M/s Maargrit Beach Resort Goa Ashwem Beach and Lucky Real Tech Pvt Ltd., Ashwem Beach through Lalit Arora with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj

Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargit Beach Resort and Satyam Thakral.

The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

Proceeding: Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra.

Decision: The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm.

Case No.1.13

To decide on site inspection report regarding violations carried out by Rama Rani Arora 176/16-B of Calangute Village.

MINUTES OF THE 336TH MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 21/03/2023 at 03.00 PM IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO, PANAJI-GOA

The 336th Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment) on 21/03/2023 (Tuesday) at 03.00 p.m. in the Conference hall, Fourth floor, Dempo Tower, Patto, Panaji - Goa.

The following members were present for the meeting on 21/03/2023:

1. Secretary, Environment & Climate Change/Chairman (GCZMA)
2. Representative on behalf of Director, Directorate of Fisheries, Panaji, Goa
3. Representative on behalf of Chief Engineer, WRD, Porvorim, Goa
4. Mrs. Radha Rao, Expert Member (GCZMA)
5. Shri Ganesh B. Velip, Expert Member (GCZMA)
6. Director, Environment & Climate Change/Member Secretary (GCZMA)

At the outset, the Chairman (GCZMA) welcomed the Members of GCZMA present for the meeting and thereafter the following agenda items were taken up for discussion and decision.

Item No.1

Case No.1.1

To decide on complaint from Mr. Raghuvir Vishnu Pagi against Mr. Nilesh GokuldasPagi, Dhiraj &ors for carrying out illegal construction under CRZ area under survey No 121/9 Village Agonda, Canacona Goa.

Background: Mr. Raghuvir Vishnu Pagi , R/o H.no 312, Dhaval khazan Agonda , Canacona Goa , vide letter dated 09/03/2021 filed a complaint against Mr. Nilesh Gokuldas Pagi, Dhiraj Gokuldas Pagi, and Anesh Gokuldas Pagi all R/o Dhaval khazan Agonda Canacona Goa, for carrying out illegal construction under CRZ area under survey No 121/9 Village Agonda, Canacona Goa.

On receipt of complaint, the Authority forwarded same to Chairman of District Level committee vide letter dated 19.03.2021 to inspect the site and to submit the report.

In view of the above, the matter is placed before the Authority for grant of personal hearing to the parties.

inspection to know the exact position at loco by issuing notices to the parties and posted the matter on 16/03/2023 at 3.00 p.m.

The said matter was placed on 335th GCZMA meeting held on 16/03/2023. Advocate Basilo Pacheco was present for the Complainant. Advocate Annirudh Sardessai appeared for Respondent No. 4, Geeta Ramesh. Advocate for the Complainant submitted that there is an illegal construction and the structure falls in turtle nesting site. Although the construction is stopped but structure looks complete. Advocate for the Respondent submitted that it is an existing structure which is prior to 1991 and reply is on record.

The Authority after hearing both the parties decided to post matter on 21/03/2023 at 3.00 pm for argument.

Proceeding: Advocate Basilo Pacheco was present for the Complainant. None appeared for the Respondent. The complainant submitted that Respondent have done construction of permanent structure in eco sensitive zone by disturbing the Turtle nesting site. He further submitted that the said area is designated as protected area.

Decision: The Authority after hearing the complainant decided to post the matter on 13/05/2023 at 3.00 pm.

Case No.1.2

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, Anjuna Bardez Goa against Mr. Pankaj Chopra, and Sayam Thakral, through M/s Maargrit Beach Resort Goa Ashwem Beach and Mr. Rajendra Kamra Ashwem Beach with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez Goa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora, M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargrit Beach Resort and Satyam Thakral.

The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

The said matter was placed on 334th GCZMA meeting held on 09/03/2023 Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra.

The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the matter on 21/03/2023 at 3.00 pm.

Proceeding: Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar.

Decision: The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filing replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.